

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Minutes of the meeting No. 05/15 of NC-VI dated 5.6.2014 held on 30.6.2014

Meeting No. 05/15 for the licensing year 2014-15 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 30.6.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	Dy..I.A	MFPI
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT
2	Sh. S.K. Panigrahi	E.O.	DGFT

The minutes of the meeting no 04 dated 22.5.2014 sent by e mail to all members of the committee were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

186	Party Name:TASTE'L FINE FOOD PVT. LTD	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
HQ File :01/85/050/133/AM13/	RLA File :03/95/40/255/AM13	Lic.No/Date:0310706518 28.08.2012	Deferred
It was noted that firm has furnished reply vide their letter dated 03.6.2014.Committee decided to forward a copy of this reply to MFPI with a request to furnish their comments. The case was deferred and to be placed before the committee meeting to be held on 31.7.2014.			

187	Party Name:MITTULAU LALAH & SONS	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
2 HQ File :01/85/050/034/AM14	RLA File :04/24/040/013/AM14	Lic.No/Date:410145202 16.04.2013	Deferred
It was decided to remind the firm to furnish requisite information at the earliest. The case was deferred and to be placed before the Committee meeting to be held on 31.7.2014.			

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188 Case No.:11/2/85- ALC3/2014	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
HQ File :01/85/050/00015/AM15/	RLA File :31/83/040/00200/AM14/	Lic.No/Date:3110062940 05.03.2014	Deferred
3 Committee noted that C&PC has furnished comments for the export product vide O.M dated 11.6.2014 .However , it is observed that there are two separate comments for one Advance Authorisation. Therefore Committee decided to seek the clarification from C&PC in the matter. The case was deferred and to be placed before the committee meeting to be held on 31.7.2014.			

189 Case No.:9/2/85- ALC3/2014	Party Name:R.H.INTERNATIONA L	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
HQ File :01/85/050/00013/AM1 5/	RLA File :29/24/040/00013/AM14/	Lic.No/Date:291002442 2 14.03.2014	Deferre d
4 It was noted that firm has furnished information to this office and MSME vide e mail dated 16.6.2014. Committee decided to remind MSME (Mechanical division) to expedite their comments. The case was deferred and to be placed before the Committee meeting to be held on 31.7.2014.			

190 Case No.:12/10/85- ALC3/2013	Party Name:SABARIGIRI EXPORTS	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
HQ File :01/85/050/00070/AM14/	RLA File :53/24/040/00002/AM14/	Lic.No/Date:5310016878 21.06.2013	Rejected
5 Committee decided to reject the case as no reply received from the firm despite reminders.			

191 Case No.:3/2/85- ALC3/2014	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
HQ File :01/85/050/00007/AM15/	RLA File :07/24/040/00290/AM14/	Lic.No/Date:0710100666 18.12.2013	Deferred
6 It was decided to remind MSME (food)to expedite comment. The case was deferred and to be placed before the committee meeting to be held on 31.7.2014.			

192	Party Name: WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:5/85-ALC3/2014 30.06.2014	Status:
Case No.:6/2/85-ALC3/2014			
7 HQ File :01/85/050/00010/AM15/	RLA File :03/95/040/00851/AM14/	Lic.No/Date:0310767953 27.01.2014	Deferred
It was decided to remind MSME (Mechanical division) to expedite comment The case was deferred and to be placed before the committee meeting to be held on 31.7.2014.			

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193	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:5/85-ALC3/2014 30.06.2014	Status:
Case No.:5/2/85-ALC3/2014			
8 HQ File :01/85/050/00009/AM15/	RLA File :03/94/040/00922/AM14/	Lic.No/Date:0310767986 27.01.2014	Deferred
It was decided to remind MSME (food)to expedite comment. The case was deferred and to be placed before the committee meeting to be held on 31.7.2014.			

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194	Party Name:STAR VET CHEM PVT. LTD	Meet No/Date:5/85-ALC3/2014 30.06.2014	Status:
Case No.:5/2/85-ALC3/2014			
9 HQ File :01/85/162/033/AM14	RLA File :09/24/040/046/AM14/		Deferred
Fixation of ad-hoc norms in terms of para 4.4.2 of HBP, Vol.I for export of Acidovit (Compound Animal Feed) against import of Ascorbic Acid.			
It was noted that firm's request is for 5 % wastage .Department of Animal Husbandry , Dairying & Fisheries vide O.M No. 102-86/2013-Trade dated 03.6.2014 has quoted firms claim .Further Department of AHD&F has not furnished their technical view .It is only recommending what the firm has claimed. Therefore , it was decided to write to DAHD&F for their comments. The case was deferred and to be placed before the next Committee meeting.			

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10	195	Party Name:ICON DESIGNS	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/162/153/AM12	RLA File :06/24/40/002/AM12	Lic.No/Date:0610021574 13.04.2011	Deferred
It was noted that reply called for from the MSME(Mechanical division) to indicate the calculation is not received. It was decided to remind MSME to expedite their reply. The case was deferred and to be placed before the next committee meeting.				

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11	196 Case No.:10/2/85- ALC3/2014	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00014/AM15/	RLA File :31/83/040/00188/AM14/	Lic.No/Date:3110062310 27.01.2014	Deferred
It was noted that nomenclature of import items / export items applied for does not match with that recommended by C&PC vide their O.M No46011/78/2011-PC-II dated 11.6.2014 Committee decided to request Department of C&PC to clarify the matter. The case is deferred and to be placed before committee on 31.7.2014.				

SB

12	197 Case No.:7/2/85- ALC3/2014	Party Name:AL KABEER EXPORTS PVT. LTD	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00011/AM15/	RLA File :03/94/040/00996/AM14/	Lic.No/Date:0310770163 11.02.2014	Deferred
It was decide to remind MSME (Food)to expedite comment. The case was deferred and to be placed before the committee meeting to be held on 31.7.2014.				

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13	198 Case No.:13/2/85- ALC3/2014	Party Name:APEX INTERNATIONAL,	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00017/AM15/	RLA File :13/24/040/00058/AM14/	Lic.No/Date:1310046476 21.03.2014	Deferred
It was decide to remind MSME (Food)to expedite comment. The case was deferred and to be placed before the committee meeting to be held on 31.7.2014.				

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17	202 Case No.:5/14/85- ALC3/2013	Party Name:P.S.S. KRISHNAMURTHI EXPORTS PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00089/AM14/	RLA File :35/24/040/00016/AM14/	Lic.No/Date:3510041815 08.08.2013	Deferred
It was decide to remind MFPI to expedite comment. The case was deferred and to be placed before the committee meeting to be held on 31.7.2014.				

18	203 Case No.:3/21/85- ALC3/2013	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00134/AM14/	RLA File :03/95/040/00667/AM14/	Lic.No/Date:0310758695 21.11.2013	Deferred
It was decided to remind Dept. of C&PC for their comments,. The case was deferred and to be placed before the Committee on31.7.2014				

19	204 Case No.:2/2/85- ALC3/2014	Party Name:SHREE RENUKA SUGARS LTD.,	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00006/AM15/	RLA File :07/24/040/00234/AM14/	Lic.No/Date:0710099067 21.10.2013	Deferred
Committee decided to remind Directorate of Sugar to expedite comments. The case was deferred and to be placed before the committee meeting to be held on 31.7.2014.				

20	205 Case No.:8/2/85- ALC3/2014	Party Name:AL KABEER EXPORTS PVT. LTD	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00012/AM15/	RLA File :03/94/040/00977/AM14/	Lic.No/Date:0310770235 11.02.2014	Deferred
It was decide to remind MSME (Food)to expedite comment. The case was deferred and to be placed before the committee meeting to be held on 31.7.2014.				

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21	206 Case No.:4/26/85- ALC3/2013	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:	
	HQ File :01/85/050/00165/AM14/	RLA File :03/94/040/00866/AM14/	Lic.No/Date:0310769702 07.02.2014	Approved	
	Committee decided to approve the ad-hoc norms as per the written comments furnished by MFPI vide their O.M No.32/DGFT/2012 dated 23.5.2014 as under :-				
	Export Item	Qty. in Nos	Qty. in Kgs	Import Item	Qty. in kg
	Fish Lipid Oil Capsules (each soft Gelatin capsules contain fish lipid oil 1000 mg) Gelatin 26 mg.	45,000,000.00	46170.00 kg	1. Fish Lipid Oil	46350.00 kg
				2.Gelatin	1205.00 kg
RA may take consequential action as per policy /procedure					

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22	207 Case No.:2/3/85- ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00002/AM14/	RLA File :03/95/040/00823/AM13/	Lic.No/Date:0310721931 24.01.2013	Deferred
	It was noted that the information called from the firm regarding quantity and value of Cocoa powder generated in the process vide letter dated 12.4.2014 has not been received. Committee decided to remind the firm to furnish their reply. The case was deferred and to be placed before the Committee meeting to be held on 31.7.2014.			

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23	208 Case No.:12/26/85- ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00173/AM14/	RLA File :03/95/040/00868/AM14/	Lic.No/Date:0310768422 29.01.2014	Deferred
	It was noted that the information called from the firm regarding quantity and value of Cocoa powder generated in the process vide letter dated 12.4.2014 has not been received. Committee decided to remind the firm to furnish their reply. The case was deferred and to be placed before the Committee meeting to be held on 31.7.2014.			

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24	209 Case No.:4/16/85- ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00103/AM14/	RLA File :03/95/040/00396/AM14/	Lic.No/Date:0310745593 16.08.2013	Deferred
It was noted that the information called from the firm regarding quantity and value of Cocoa powder generated in the process vide letter dated 12.4.2014 has not been received. Committee decided to remind the firm to furnish their reply. The case was deferred and to be placed before the committee meeting to be held on 31.7.2014.				

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25	210 Case No.:1/2/85- ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00005/AM15/	RLA File :07/24/040/00427/AM14/	Lic.No/Date:0710102255 20.02.2014	Deferred
It was decided to remind Department of Pharmaceuticals to expedite comment. The case was deferred and to be placed before the committee meeting to be held on 31.7.2014.				

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26	211 Case No.:1/25/85- ALC3/2013	Party Name:ALKALOIDS CORPORATION	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00160/AM14/	RLA File :02/24/040/00027/AM14/	Lic.No/Date:0210190318 04.06.2013	Deferred
It was decided to remind Department of Pharma. to expedite comment. The case was deferred and to be placed before the committee meeting to be held on 31.7.2014.				

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27	212 Case No.:13/24/85- ALC3/2013	Party Name:IWI STATIONERY PVT.LTD.	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00159/AM14/	RLA File :03/94/040/00811/AM14/	Lic.No/Date:0310766301 15.01.2014	Deferred
It was decided to remind MSME (Mechanical) to expedite comment. The case was deferred and to be placed before the committee meeting to be held on 31.7.2014.				

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28	213 Case No.:7/21/85- ALC3/2013	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00138/AM14 /	RLA File :07/24/040/00294/AM14 /	Lic.No/Date:071010005 8 28.11.2013	Withdraw n
As informed by RA Bangalore vide D.O letter No. 07/24/040/00294/AM 14 the above said Advance Authorisation has been cancelled. Hence case is withdrawn from Norms Committee.				

29	214	Party Name:HALDIRAM EXPORTS PVT. LTD	Meet No/Date:5/85- ALC3/2014 30.06.2014	Status:
	HQ File :01/85/050/00138/AM14/	RLA File :07/24/040/00294/AM14/	Lic.No/Date:0710100058 28.11.2013	Deferred
Fixation of SION for export product "Namkeens/ Mixtures/ Savouries.				
The case was discussed in the meeting and MFPI representative present in the meeting was requested to furnish a list of items covered under import items at Sl no.2,3 & 4				

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